

(22)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

MISCELLANEOUS APPLICATION NO.527/96.

IN
ORIGINAL APPLICATION NO.161/95.

DATE OF ORDER : 5th August, 1996.

Between :-

1. B.Ramdas
2. Mohan Lal
3. G.Someswar Rao
4. M.Ramchander
5. Mohd.Uncer

... Applicants

And

1. The Union of India,
represented by its Secretary,
Ministry of Defence, New Delhi-110011.
2. The Commandant,
AOC.Centre,
Secunderabad - 500 015.

... Respondents

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Counsel for the Applicants : Shri K.Sudhakar Reddy

Counsel for the Respondents : Shri N.R.Devaraj, Sr.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

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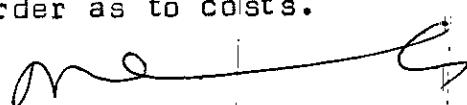
(Oral orders per Hon'ble Shri R.Rangarajan, Member (A)).

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Heard Sri K.Sudhakar Reddy, counsel for the applicant. Sri N.R.Devaraj, for the Respondents. It is stated for the Respondents that a review has been filed along with a/condonation petition for admitting the review petition. He further submits that it is likely to move very shortly.

2. Be that as it may, the order in the O.A. was pronounced and it is to be implemented within six months from the date of issue of that order as no time has been stipulated in the order. Even though more than one year is over after the lapse of ~~one~~ ^{year} six months period, the order has not yet implemented. In view of the above, it is fair to direct the respondents to implement this order within a period of ~~six~~ ^{one} months from the date of receipt of a copy of this order.

3. In case the Review Petition is pending, then the Respondents can implement the order in accordance with the law. The M.A. is ordered accordingly. No order as to costs.



(R.RANGARAJAN)
Member (A)

*Avd 6/5/96
Dy. Registrar (J)*

Dated: 5th August, 1996.
Dictated in the Open Court.

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M.A 527/66 : 3 :
09-161/95
O.A 527/96.

Copy to:-

1. The Secretary, Ministry of Defence, Union of India, New Delhi.
2. The Commandant, AOC Centre, Secunderabad.
3. One copy to Sri. K.Sudhakar Reddy, advocate, CAT, Hyd.
4. One copy to
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

9/7/95 M.A-527141

OA-161/95

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CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 5/7/95

ORDER/JUDGEMENT

O.A. NO./R.A. /M.A. No. 527141

in
O.A. NO. 161/95

ADMITTED AND INTERIM DIRECTIONS ISSUED

~~ALLOWED~~

~~DISPOSED OF WITH DIRECTIONS~~

~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS.~~

YLR

II COURT

No Spcl Copy

